

OPEN COURT  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

CIVIL MISC. CONTEMPT PETITION NO. 25 OF 2005  
IN  
ORIGINAL APPLICATION NO. 791 OF 2003.

ALLAHABAD THIS THE 7<sup>TH</sup> DAY OF MAY 2007

Hon'ble Mr. Ashok S. Karamadi, J.M

Hon'ble Mr. K.S. Menon, A.M

Dilip Kumar Manik (D.K. Manik), son of Shri B.P. Manik, Resident of D-28/9,  
Hauz Katra, Varanasi.

.....Applicant

By Advocate: Sri V.K. Srivastava)

VERSUS.

1. Shri Amitabh Lal, Divisional Rail Manager, Hazaratganj, Lucknow.
2. Shri Anil Kumar, Senior Divisional Mechanical Engineer (P),  
Northern Railway, Hazaratganj, Lucknow.

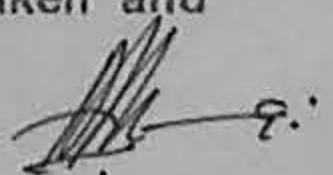
.....Respondents

(By Advocate: Shri P Mathur)

O R D E R

None for the applicant. Sri P. Mathur, learned counsel for the  
respondents.

2. This contempt petition is filed against the order dated 09.01.2004  
passed in O.A. No.791/03. By the said order, respondents are directed to  
accord the consequential benefits of imposition of penalty of compulsory  
retirement to the applicant within the prescribed time limit and in terms of  
relevant Rules. Since respondents are not complied with the said order, the  
present contempt petition is filed for seeking the direction to punish the  
respondents for disobedience of the aforesaid order. On notice, respondents  
appeared and filed the counter affidavit, in the counter affidavit, it is stated  
that they are not disobeying the order passed by the Tribunal. On the other  
hand, having regard to the fact that necessary orders are passed pertaining  
to the applicant incompliance of the order of the Tribunal. after  
reconstructing the relevant records, necessary action has been taken and



thereafter applicant case is considered in accordance with rules and they have passed necessary order. Thereafter the same was communicated to the applicant by registered post, which is annexed as Annexure 1 dated 7.3.2007 to the counter affidavit. Having regard to the same, learned counsel for the respondents submits that contempt petition be dropped.

3. On perusal of communication made by respondents to the applicant by registered post dated 7.3.2007 which is produced alongwith the supplementary counter affidavit, we are of the opinion that there is no justifiable ground to continue further the contempt proceeding. Accordingly, contempt proceedings are dropped.

*Member-A*  
Member-A

*Member-J*  
Member-J

Manish/-